CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Dr. Pramod Deo, Chairperson
- 2. Shri V.S.Verma, Member

Petition No. 200/2009

In the matter of

Revision of incentive for (i) 400 kV D/C Gorakhpur-Lucknow transmission line, (ii) 400 kV D/C Bareilly-Mandola transmission line and (iii) 400 kV D/C Muzaffarpur-Gorakhpur transmission line associated with Tala Hydro Electric Power, East-North inter-connector and Northern region transmission system.

And in the matter of

Powerlinks Transmission Limited, New Delhi

..Petitioner

Vs

- 1. Power Grid Corporation of India Limited, Gurgaon...
- Respondent 2. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
- 3. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
- 4. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
- 5. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
- 6. Himachal Pradesh State Electricity Board, Shimla
- 7. Punjab State Electricity Board, Patiala
- 8. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
- 9. Power Development Department, Govt. of J&K, Jammu
- 10. Uttar Pradesh Power Corporation Ltd, Lucknow
- 11. Delhi Transco Ltd, New Delhi
- 12. BSES Yamuna Power Limited, New Delhi
- 13. BSES Rajdhani Power Ltd., New Delhi
- 14. North Delhi Power Ltd., New Delhi
- 15. Chief Engineer, Chandigarh Administration, Chandigarh
- 16. Uttaranchal Power Corporation Ltd, Dehradun
- 17. North Central Railway, Allahabad

Proforma respondents

The following were present:

- 1. Shri Suresh Sachdev, PTL
- 2. Shri B.A.Chaudhari, PTL
- 3. Shri Ajay Bagri, PTL
- 4. Ms. Rekha Negi, PTL
- 5. Shri U.K.Tyaqi, PGCIL
- 6. Shri M.M.Mondal,,PGCIL

ORDER (DATE OF HEARING: 3.12.2009)

This petition has been filed for revision of incentive for the year 2007-08 for the under mentioned transmission elements based on availability, in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 (hereinafter referred to as "the 2004 regulations"), namely-

- (a) 400 kV D/C Gorakhpur-Lucknow transmission line (Date of commercial operation- 1.8.2006) (intra-regional);
- (b) 400 kV D/C Bareilly-Mandola transmission line (Date of commercial line-1.5.2006) (intra-regional); and
- (c) 400 kV D/C Muzaffarpur-Gorakhpur transmission line (inter-regional) (50%), (Date of commercial operation-1.9.2006).
- 2. The incentive charges were approved by the Commission in its order dated 1.12.2008 in Petition No. 81/2008 for the year 2007-08. The summary of the incentive charges approved by the said order dated 1.12.2008 is extracted hereunder:

S. No.	Assets	Qualifying availability	Equity (Rs. in lakh)	Incentive Amount	
		-		(Rs. in lakh)	
1.	Intra-regional AC transmission lines	99.63%	11709.86	190.87	
2.	Inter-regional AC transmission line	99.86%	6023.39	112.04	
	Total		17733.25	302.91	

3. The commission vide its orders dated 29.7.2009 in Petition No. 66/2009 approved the additional capital expenditure for 400 kV D/C Muzaffarpur-Gorakhpur transmission line associated with Tala Hydro Electric Power, East-North interconnector and Northern region transmission system. Subsequently, the Commission vide its order dated 30.7.2009 in Petition No. 64/2009 had allowed revised tariff due to additional capital expenditure for the period from 2007-08 and 2008-09 in respect of 400 kV D/C Gorakhpur-Lucknow transmission line and 400 kV D/C Bareilly-Mandola line associated with Tala Hydro Electric Power, East-North inter-connector and Northern region transmission system. Consequently, the equity of the transmission assets stands revised as under:

Assets	Equity (Rs. in lakh)
Intra-regional AC transmission lines	12442.44
Inter-regional AC transmission lines	6246.50
Total	18688.94

4. The petitioner has claimed differential incentive as under:

(Rs. in lakh)

S. No.	Assets		Revised Equity	Incentive approved as per order dated	Revised incentive	Difference
				1.12.2008	claimed	
1.	Intra-regional transmission lines	AC	12442.44	190.87	202.81	11.94
2.	Inter-regional transmission lines	AC	6246.50	112.04	116.18	4.14
	Total		18688.94	302.91	318.99	16.08

- 5. Through this petitioner, the petitioner has claimed the difference of Rs. 16.08 lakh. The details of calculations in support of the revised incentive and the difference allowed by us are given in the Annexure attached. The petitioner has considered closing equity whereas average equity for the year 2007-08 has been considered for the purpose of incentive.
- 6. In view of Transmission Service Agreement entered into between the petitioner and respondent No. 1, the petitioner shall claim revised incentive charges from respondent No. 1. It is noted also that BPTAs have been entered into between respondent No. 1 and the beneficiaries viz respondents Nos. 2 to 17. Accordingly, respondent No. 1 shall recover revised incentive from respondents Nos. 2 to 17, which shall be shared by them, in accordance with the 2004 regulations.
- 7. This order disposes of Petition No.200/2009.

Sd/(V.S.VERMA)
MEMBER
New Delhi dated the 22nd December 2008

sd/-(DR. PRAMOD DEO) CHAIRPERSON

ANNEXURE

Name	of the Company: Powerlin	nks Transmiss	ion Ltd.							
Petitio	n No.:81/2008- Incentive f	or the year 200	07-08							
Part o	f assets covered under Ta	ıla Transmissi	on System							
S.No.	Name of the Transmission System/ Line (1)	Tariff Petition No. (2)	Date of commercial operation (3)	Equity as per Tariff Order (4)	Period during the (Year) (5)	Availabilit y of the Transmis sion lines (6)	Availabilit y eligible for incentive (7)	Incentive amount (8)=(4)*(5) * (7)	Incentive approved vide order dated 1.12.2008 in Petition No. 81/2008	Differenti al incentive (10)=(8)- (9)
Α	Intra- regional elements								(9)	
	Target availability for incentive							98%		
1	400 kV D/C Gorakhpur- Lucknow Transmission Line	64/2009 order dated 30.7.2009	1.8.2006	6065.82	1	99.63%	1.63%	98.87	96.06	2.81
2	400 kV D/C Bareilly- Mandola Transmission Line		1.5.2006	6010.32	1			97.97	94.82	3.15
	SUB-TOTAL (A)			12076.14				196.84	190.87	5.96
В	Inter Regional elements									
1	400 kV D/C	66/2009	1.9.2006	6134.95	1.00	99.86%	1.86%	114.11	112.04	2.07
'	Muzaffarpur-Gorakhpur Transmission Line (50%)	order dated 29.7.2009	1.3.2000	0134.93	1.00	33.00 /6	1.0076	114.11	112.04	2.01
	SUB-TOTAL (B)			6134.95				114.11	112.04	2.07
	TOTAL INCENTIVE (Sub Total A+B)			18211.09				310.95	302.91	8.03